

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:4527

ANSWERED ON:03.05.2012

CONTRACT LABOURERS

Choudhary Shri Harish;Laguri Shri Yashbant Narayan Singh

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether a large number of labourers are working in the Railways including on contract basis;
- (b) if so, the number of the said labourers as on date, zone-wise;
- (c) whether the said labourers are being given facilities and wages as per prescribed rule;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the details of monitoring mechanism put in place by the Railways to ensure that the said labourers get prescribed facilities and wages?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) & (b): Indian Railways are not directly connected with the engagement of persons by the contractors. Therefore, such figures are not maintained in Railways.

(c) to (e): The labourers are engaged by the contractors in different sectors in Railways. Tender Conditions and General Conditions of contract stipulate that a contractor shall comply with the provisions of the Contract Labour (Regulation & Abolition) Act 1970 / Rules 1971 and all the existing provisions of the applicable labour laws. The provisions are designed to ensure that the labourers are paid the minimum wages by the contractors as per the notifications issued by the Central / State Governments under the Minimum Wages Act, 1948 from time to time.